

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:246

ANSWERED ON:14.03.2011

DISPOSAL OF E-WASTE

Mirdha Dr. Jyoti;Nahata Smt. P. Jaya Prada

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the quantum of e-waste produced in the country, State-wise;
- (b) whether the Government has formulated any policy for recycling of e-waste;
- (c) if so, the details thereof;
- (d) whether the Government is contemplating to issue guidelines for the management of e-waste; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 246 FOR ANSWER ON MONDAY, the 14th MARCH, 2011 REGARDING "DISPOSAL OF E-WASTE" RAISED BY SHRIMATI JAYA PRADA AND DR. JYOTI MIRDHA:

(a) to (e): Based on a survey carried out by the Central Pollution Control Board (CPCB), it is estimated that 1.47 lakh MT of e-waste was generated in the country in the year 2005, which is expected to increase to about 8.00 lakh MT by 2012.

The Ministry of Environment and Forests has notified the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, for proper management and handling of hazardous wastes including e-waste. As per these Rules, units handling e-waste are required to obtain an authorisation and registration from the State Pollution Control Board (SPCB) concerned. The segregated waste is required to be sent or sold to an authorized and registered recycler or re-processor or re-user.

In addition, Industries involved in recycling or reprocessing the e-waste are required to obtain Consent to Operate as per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The compliance status for conditions laid down in these environmental clearances is monitored by the respective SPCB/PCC. The Guidelines for Environmentally Sound Management of e-waste published by CPCB provide the approach and methodology for environmentally sound management of e-waste.

The Ministry of Environment and Forests has published the draft notification of e-waste (Management and Handling) Rules 2010. The concept of Extended Producer Responsibility (EPR) has been enshrined in these draft rules to make EPR a mandatory activity associated with the production of electronic and electrical equipments. The Extended Producer Responsibility (EPR) is an environment protection strategy that makes the producer responsible for the entire life cycle of the product, especially for take back, recycling and final disposal of the product.